

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 39

C.P. (IB)/941(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES: **ZEN TRADELINK PRIVATE LIMITED V/s**
MITA MEHUL SEDANI

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/941(MB)2023

- 1) None present for the Petitioner, when the matter is called out. Mr. Agam Maloo, Ld. Counsel for the Respondent/Personal Guarantor is also present.
- 2) Ld. Counsel for the Respondent/Personal Guarantor seeks longer date in the present matter contending that an Application for approval of the Resolution Plan in the case of the Corporate Debtor is pending for approval before the Coordinate Bench (i.e. Court Room No. 5) of this Tribunal, which extinguishes the Guarantee of the Respondent herein.

3) In that view of the matter, the present Company Petition is adjourned *sine die*. Ld. Counsel for the Parties are at liberty to mention the matter about subsequent developments, if any, takes place in the Application for approval of the Resolution Plan.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**